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16/8/23

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महाप्रबन्धक (जल)/प्रभारी विधि

महोदया,

कृपया अवगत कराना है कि आपके आदेश दिनांक 03.08.2023 के मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या-258/2023 में पारित आदेश दिनांक 27/07/2023 के अनुपालन में पल्लेड़ा मोदीपुरम बने एस0टी0पी0 के सम्बन्ध सूचना मांगी गई है।

उपरोक्त के सम्बन्ध में अवगत कराना है कि उक्त एस0टी0पी0 मेरठ विकास प्राधिकरण को हस्तगत है। उक्त प्रकरण जलकल विभाग से सम्बन्धित है।

मधी
14/8/23

14/8/23

सहायक अभियन्ता (जल)
नगर निगम, मेरठ।

14/8/23

for
GMSal

J.E.C.D.
14/8/23



क्षेत्रीय कार्यालय
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
पॉकेट-TC-3/2, पल्लवपुरम फेज-II, मोदीपुरम, मेरठ-250110

पत्रांक- 458/G/OA-258/वा.नं.३/2023.

दिनांक- 1-8-23.

सेवा में,

मा0एनजीटी प्रकरण/समयबद्ध

- उपाध्यक्ष, मेरठ विकास प्राधिकरण, मेरठ।
- नगर आयुक्त, नगर निगम, मेरठ।

विषय- मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या-258/2023 में पारित आदेश दिनांक-27/07/2023 के अनुपालन के संबंध में।

महोदय,

कृपया उपरोक्त विषयक के संबंध में मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 संख्या-258/2023 में पारित आदेश दिनांक-27/07/2023 का संदर्भ ग्रहण करने का कष्ट करें (छायाप्रति संलग्न)। उक्त आदेश के सुसंगत अंश निम्नवत हैं-

".....3. Learned Counsel appearing for State PCB has sought a short time for filing reply and report. State PCB is directed to take action on the point of applicability of EC and discharge of untreated water into the drains, and assess and realize the Environmental Compensation including past violations in accordance with the Rules on the Developers. The amount realized will be utilized for environmental purposes. MDA and MNN who have set up STPs are responsible to connect sewage generation in the area, may also file response and taking remedial action to connect sewage to STPs and not discharge untreated sewage into drains. Further action taken report be filed within three weeks by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

- List the matter on 01.09.2023....."

उक्त वाद में मा0एनजीटी के निर्देशानुसार मेरठ विकास प्राधिकरण एवं मेरठ नगर निगम द्वारा आदेश की तिथि से तीन सप्ताह के भीतर एक्शन टेकेन रिपोर्ट/कृत कार्यवाही की आख्या दाखिल की जानी है। उल्लेखनीय है कि उक्त प्रकरण में मा0एनजीटी में आगामी तिथि 01/9/2023 नियत है। अतः आपसे अनुरोध है कि मा0एनजीटी के निर्देशों के समयबद्ध अनुपालन हेतु संबंधित को निर्देशित करने का कष्ट करें। संलग्नक-यथोपरि(आदेश की प्रति)।

भवदीय

(Signature)

(भुवन प्रकाश यादव)
क्षेत्रीय अधिकारी

प्रतिलिपि-निम्नलिखित को सूचनार्थ सादर प्रेषित-

- जिलाधिकारी महोदय, मेरठ।
- मुख्य विधि अधिकारी, उ0प्र0प्रदूषण नियंत्रण बोर्ड, लखनऊ।
- मुख्य पर्यावरण अधिकारी(वृत्त-3), उ0प्र0प्रदूषण नियंत्रण बोर्ड, लखनऊ।

- महा प्रबंधक, जल महोदय
- मुख्य अभियंता, निर्माण महोदय
- उप्राधी नगर स्वच्छता अधि.

क्षेत्रीय अधिकारी

प्रभारी अधिकारी विधि
नगर निगम, मेरठ

Item No. 11

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 258/2023

Virender Kumar Tyagi

Applicant

Versus

State of U.P.

Respondent

Date of hearing: 27.07.2023

**CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, CHAIRPERSON
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Respondent: Mr. Daleep Dhyani, Adv. for U/PCE
Ms. Priyanka Swami, Adv. for the State of UP

ORDER

1. Issue raised in this application is that M/s Indus Valley are promoters of a residential colony i.e. Sheel Kunj at Village Mukkarabpur, Palhera, District Meerut having no waste functional STP and sewage generated is connected with Sewage Treatment Plant of Pallavpuram maintained by Meerut Development Authority. A substantial quantity of untreated sewage is being discharged without any treatment through pipeline in a drain causing pollution and violation of Water (Prevention and Control of Pollution) Act, 1974.

2. A report was called for from District Magistrate in which it has been submitted on 26.07.2023 that Developers/Promoters have not installed its own STP. Substantial quantity of sewage is being discharged into Abu Drain I which joins river Kali. It is reported that only 60 MLD is being treated and thus, 47 MLD capacity of STPs remains unutilized and that all

13 STPs are complying with standards but their compliance results are not provided particularly for fecal coliform and utilization of treated sewage rather than simply being discharging into drains and polluting the river Kali. The area is being above 55186 sq. mtrs. but, the required EC in accordance with the Notification dated 14.09.2006 of MoEF&CC has not been obtained. No action has been taken by the State Pollution Control Board or Meerut Development Authority. There are violations of Environmental Rules.

3. Learned Counsel appearing for State PCB has sought a short time for filing reply and report. State PCB is directed to take action on the point of applicability of EC and discharge of untreated water into the drains, and assess and realize the Environmental Compensation including past violations in accordance with the Rules on the Developers. The amount realized will be utilized for environmental purposes. MDA and MNN who have set up STPs are responsible to connect sewage generation in the area, may also file response and taking remedial action to connect sewage to STPs and not discharge untreated sewage into drains. Further action taken report be filed within three weeks by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

4. List the matter on 01.09.2023.

Sheo Kumar Singh, CP

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

July 27, 2023
Original Application No. 258/2023
SN

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511
2/8/23



Page:

To,

श्री गणेश
श्री गणेश
श्री गणेश, अहमदाबाद 380 015.

श्री गणेश.

Pin - 380002.

From :
REGIONAL OFFICE
U.P. POLLUTION CONTROL BOARD
Pocket - I, C-3/2, Near Chauhan Market, Pallav Puram - II,
Modipuram, MEERUT. Telefax : 0121-2577676

18